



# CENTRAL ELECTRICITY REGULATORY COMMISSION

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सत्यमेव जयते

Petition No. 3/TL/2024

Dated: 1.4.2024

## NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Section 14 of the Electricity Act, 2003 (the Act) has been made by Butwal-Gorakhpur Cross Border Power Transmission Limited (BGCPTL), Plot No. 2, Sector 29, Gurugram-122001, Haryana, for the grant of a transmission licence to Butwal-Gorakhpur Cross Border Power Transmission Limited (BGCPTL) for the "implementation of the Indian portion of New Butwal-Gorakhpur 400 kV Double Circuit Cross-Border interconnection transmission line and associated bay extension work" (in short 'the Transmission Project'). The scope of the Transmission Project for which the transmission licence has been sought is as under:

Scope of Transmission Project	Implementation Time frame	Total Estimated Cost:
<ul style="list-style-type: none"><li>Indian Portion of New Butwal-Gorakhpur 400 kV D/C (Quad Moose) transmission line</li><li>Extension of existing 400 kV substation of POWERGRID at Gorakhpur with 2 Nos. 400 kV GIS Bays</li></ul>	30.5.2026	Rs. 461.96 crore

- The Central Transmission Utility of India Limited vide its letter dated 20.12.2023 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
- Based on the material available on record, the Commission vide order dated 30.3.2024 in Petition No. 3/TL/2024, has proposed to issue transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Butwal-Gorakhpur Cross Border Power Transmission Limited before the Commission can be accessed at the website [www.powergrid.in/jv](http://www.powergrid.in/jv) or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **17.4.2024** at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for the further hearing by the Commission on **19.4.2024**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-

(Harpreet Singh Pruthi)  
Secretary